

ITEM NO.48

COURT NO.17

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5122/2019
(Arising out of impugned final judgment and order dated 06-03-2019
in MCRC No. 26287/2018 passed by the High Court of M.P at Indore)

AMRITLAL

PETITIONER(S)

VERSUS

SHANTILAL SONI & ORS.

RESPONDENT(S)

Date : 08-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr.Arjun Garg, AOR

For Respondent(s)

Ms.Tanvi Bhatnagar, Adv.
Mr.Harsh Parashar, Adv.

Mr.Divyakant Lahoti, AOR
Mr.Parikshit Ahuja, Adv.
Ms.Praveena Bisht, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
the respondent No.3, list the matter after two weeks.

(Ashok Raj Singh)
Court Master

(Beena Jolly)
Court Master